

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No.8
(IB)-713(PB)/2021

IN THE MATTER OF:

J.P. Polymers Pvt Ltd.

... Petitioner/Applicant

v.

UM Autocomp Pvt Ltd.

... Respondent

Order Under Section 9 of Insolvency & Bankruptcy Code(IBC)

Order delivered on 14.11.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (T)

PRESENT:

For the Petitioner : Ms. Sweta Mohanty, Adv. Mr. Abhishek Garg,
Proxy Counsel

For the Corporate Debtor : Mr. Rajiv Singh, Mr. Mehlu Yadav, Advs.

ORDER

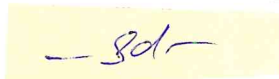
Proxy Counsel Mr. Abhishek Garg appeared physically on behalf of the main Counsel Ms. Sweta Mohanty for the Petitioner who appeared through VC, but she is not available for a physical hearing.

Proxy Counsel seeks another date stating that the main counsel will be arguing the matter on the next date of the hearing.

Ld. Counsel Mr. Rajiv Singh also appeared on behalf of the Corporate Debtor.

At the request of the proxy counsel, list the matter for physical hearing on 13.01.2023.


(RAMALINGAM SUDHAKAR)
PRESIDENT


(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)